Creation of eco-sensitive zone around wildlife sanctuary

†3854. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether a decision has been taken by Government to create eco-sensitive zone all around the wildlife sanctuary and national parks, if so, the details thereof, and

(b) whether Government of Rajasthan has sent such a proposal to Central Government, if so, the details of action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) The National Board for Wildlife on 17th March, 2005 had decided that "Delineation of Eco-Sensitive Zones would have to be site specific and relate to regulation, rather than prohibition of specific activities. State Governments will have to be consulted in this regard and concurrence obtained. This being an area of potential conflict with local communities, no enhancement of area should be done arbitrarily".

(b) Government of Rajasthan had forwarded proposals for declaration of eco-sensitive zone around 27 National Parks and Sanctuaries to the Central Government in September, 2013. The proposals were scrutinized by the Wildlife Institute of India. The State Government of Rajasthan was requested to revise the proposals in view of the comments of the Wildlife Institute of India. A meeting with the representatives of the Government of Rajasthan was also convened in the Ministry on 20th February, 2014 to discuss the proposals. The Government of Rajasthan has submitted the revised proposals to the Central Government for further scrutiny and issuance of draft notification.

Environmental approval to Bandra-Varsova sealink project

†3855. SHRI RAMDAS ATHAWALE: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether Government has received any request from State Government of Maharashtra regarding environmental approval to Bandra-Varsova sealink project, if so, the details thereof as on date;

(b) the latest status of the proposal; and

(c) by when the proposal is expected to be finalized and the reasons for the delay?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b)

†Original notice of the question was received in Hindi.

The Maharashtra State Road Development Corporation (MSRDC) submitted a proposal for clearance under Coastal Regulation Zone (CRZ) to develop sea link from Versova to Bandra in the suburbs of Mumbai. The CRZ clearance for the project has been granted on 9.01.2013.

(c) Does not arise in view of the reply to parts (a) and (b) above.

Proposal for amendment of Coastal Regulation Zone Act

3856. DR. T.N. SEEMA: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether Government has received proposal from State Government of Kerala seeking the amendment of Coastal Regulation Zone Act (CRZA); and

(b) if so, the details thereof and the response of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) Yes, Madam. The Government of Kerala has sought amendment to the CRZ Notification, 2011 regarding certain issues including relaxation in the existing provisions for construction of dwelling units for the fishermen community.

A committee under the Chairmanship of Shri (Dr.) Shailesh Nayak, Secretary, Ministry of Earth Sciences has been set up to review these issues.

Steps taken to revoke ban on Jallikattu

3857. SHRI MOHD. ALI KHAN: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether Government has banned Jallikattu, which is a tradition and culture of rural Tamil Nadu;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps being taken to revoke such ban on Jallikattu to protect their tradition and culture?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (c) The Government of India has issued a Notification GSR 528(E) dated 11th July, 2011 prohibiting exhibition or training of bulls as performing animals. The notification was challenged by some organisations in the Supreme Court. The Supreme Court *vide* its judgment dated 7th May, 2014 pronounced in SLP (C) No. 11686 of 2007, has upheld